## NATIONAL COMPANY LAW APPELLATE TRIBUNAL AT CHENNAI

(Appellate Jurisdiction)

## Company Appeal (AT) (CH) (INSOLVENCY) No.50 of 2021

(Under Section 61 of the Insolvency and Bankruptcy Code, 2016)

(Arising out of Order dated 16.04.2021 in I.A.No.131 of 2021 and I.A.No.132 of 2021 in CP(IB) NO.294/7/HDB/2017 passed by the Adjudicating Authority (National Company Law Tribunal, Hyderabad Bench, Court No.II, Special Bench)

## In the matter of:

Gabs Megacorp Limited Having its registered Office at: Plot No.5, Syedjalal Gardens, West Maredpally, Secunderbad, Hyderabad – 500 026

... Appellant

Having its Corporate Office at: Plot No.3, Railway Colony, Picket, West Marredpally, Secunderabad, Hyderabad – 500 026.

Versus

1. Mr. SutanuSinha

Liquidator for IVRCL Ltd. Floor No.4, Duck Back House, #41, ShakespereSaran, Kolkata – 700017

2. IVRCL Limited,

(formerly known as IVRCL Infrastructures & Projects Ltd.)

Represented by Liquidator, Mr. SutanuSinha

M-22/3 RT, Vijaynagar Colony,

Hyderabad – 500057

Also at:

"MIHR", 8-2-350/5/A/24/1B,

Road No.2, Panchavati Colony,

BanjaraHills, Hyderabad – 500 034.

 $\dots$ Respondents

Present:

For Appellant : Mr. Virender Ghanda, Sr. Counsel

for and Mr. Ashok K Singh Advocate

For Respondent No.1: Mr.Nirav Shah, Advocate,

ORDER (Virtual Mode)

Heard the Learned Senior Counsel Mr. Virender Ghanda appearing for the Appellant. At this stage, Mr. Nirav Shah Learned Counsel appears and prays for time to file Response/Reply/Counter of Respondent No.1 and is permitted to file Response/Reply/Counter of Respondent No.1 by 07.06.2021.

The Learned Counsel for the Respondent No.1 shall file copy of the Response/Reply/Counter (not only through e-Filing but also through Hard copy)

before the 'Office of the Registry' and the copy of the Response/Reply/Counter for

Respondent No.1 shall be served upon, the Learned Counsel for the Appellant well

in advance one week before the date of Hearing.

The Learned Counsel for the Appellant is required to serve the Appeal Paper Book(s)

and other connected material papers to the Learned Counsel for the 1st Respondent

(not only through e-filing but also through Hardcopy) within one week from today,

without fail.

Soon after the receipt of Response/Reply/Counter of R1, it is open to the Learned

Counsel for the Appellant to file 'Rejoinder', if any, three days before the date of

hearing. A copy of 'Rejoinder' of the Appellant shall be served to the Learned

Counsel for the 1<sup>st</sup> Respondent well in advance before the date of Hearing.

In respect of 2<sup>nd</sup> Respondent, notice is ordered returnable by 07.06.2021.

Let the requisite together with process fee be filed by the Appellant within three days

from today. The Learned Counsel for the Appellant shall provide the e-mail address

of the 2<sup>nd</sup> Respondent to the 'Office of the Registry' for proceeding further in the

matter. Also, the Appellant shall provide the Mobile No(s) of the 2<sup>nd</sup> Respondent to

the 'Office of the Registry'.

The 'Registry' is directed to list the matter on **07.06.2021**.

[Justice Venugopal M] Member (Judicial)

> [ V.P.Singh] Member (Technical)

05.05.2021

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